Central Administrative Tribunal, Principal Bench

Contempt Petition No.15/2000 in
Original Application No.2229 of 1995

New Delhi, this the 10th day of March,2000

Hon'ble Mr. S. R. Adige, Vice Chairman(A)
Hon'ble Mr.Kuldip Singh,Member (J)

Ex.Constable Ram Sewak   - Petitioner

(By Advocate - Shri S.M.Rattanpal,proxy for Shri
Shankar Raju)

Versus

Dr.Chander Parkash,
Joint Commissioner of Police,
Police Head Quarters,
I.P.Estate, M.S.O. Building,   - Respondent
New Delhi

(Represented By: Shri N.Tshering,A.C.P.)

O R D E R(ORAL)

By Hon'ble Mr.S.R.Adige, Vice Chairman(A)
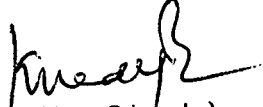
1.   Perused the material on record.

2.   Applicant alleges non compliance of the Tribunal's order dated 7.12.99 in OA-2229/95 directing respondents to reinstate applicant forthwith and restore to him his pay along with arrears with such increments as are admissible to him in accordance with law, but with liberty given to respondents to continue the D.E. from the stage of supplying to the applicant the gist of evidence to be led by each of the PWs and in case, respondents choose to act accordingly, conclude the D.E. as expeditiously as possible and preferably within 6 months from the date of receipt of a copy of the order.
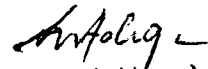
3.   Departmental representative has shown us a

copy of the respondents' order dated 28.1.2000 (Annexure R-1) and order dated 11.2.2000 (Annexure R-2) from which it is clear that applicant has been reinstated in service and the proceedings have been restarted from the stage of supplying to him the gist of evidence to be led by each of the PWs.

4.   Applicant's counsel has also handed over across the Bar, a copy of order dated 8.3.2000, which is taken on record by which applicant's pay and allowances together with such increments as are admissible in accordance with law, have been ordered to be released to him.

5.   Under the circumstances, nothing further survives in the CP which is accordingly dismissed. Notices discharged.

(Kuldip Singh)
Member(J)

(S.R.Adige)
Vice Chairman(A)

/dinesh/